

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 335/MP/2025

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 05.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent : Adani Power Limited (APL)

Date of Hearing : **10.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Subham Bhut, APL

Record of Proceedings

At the outset, the learned counsel for Respondent, APL, while pointing out that the reply requires compilation of voluminous data/ information, prayed for an additional two months to file a reply.

2. Considering the above request, the Commission permitted the Respondent, APL, to file its reply within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **4.12.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)